

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 287/MP/2018

Subject : Petition under Regulation 16 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 as amended, for grant of registration to establish and operate a Power Exchange in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of Hearing : 8.1.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Pranurja Solution Limited (PSL)

Parties present : Shri Sanjay Sen, Senior Advocate, PSL
Shri Ashish, Advocate, PSL
Ms. Rimali Batra, PSL
Shri Paritosh Goel, PSL

Record of Proceeding

Learned senior counsel submitted that the present petition has been filed by the Petitioner, Pranurja Solution Limited, incorporated by a consortium of PTC, BSEIL and ICICI Bank, for grant of registration to establish and operate a Power Exchange under Regulation 16 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 (hereinafter referred to as 'Power Market Regulations'). Learned senior counsel further submitted that the Petitioner had published the public notice regarding its application in terms of Regulation 16 (ii) of the Power Market Regulations. In response to the public notice, IEX has filed its objection and the Petitioner has filed reply to the objection. Learned senior counsel submitted that the Petitioner meets all requirements of the Power Market Regulations to apply for registration and requested the Commission to admit the Petition. Learned senior counsel sought four weeks time to comply with the requirement of network and submitted that since the shareholding of the proposed Power Exchange is yet to be finalized, the Petitioner may be permitted to submit the details with regard to shareholding in a sealed cover.

2. After hearing the learned senior counsel for the Petitioner, the Commission admitted the Petition. The Commission directed the Petitioner to submit its network and shareholding pattern in sealed cover on or before 10.2.2018.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**